

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-310/ND/2018

In the matter of :

Vama Apparels (India) Pvt. Limited

...PETITIONER

Vs.

SSIPL Lifestyle (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 28.3.2018

Coram :

(Dr. Deepti Mukesh)

Hon'ble Member (Judicial)

(Dr. V.K. Subburaj)

Hon'ble Member (Technical)

For the Petitioner

: Mr. Alishan Nagree, Ms. Rupal Bhatia,
Mr. Saurabh Chaturvedi, Mr. Dhruv Manchanda
& Mr. Mohd. Kamman, Advocates

For the Respondent/Cor. Debtor :-

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and states that Vakalatnama is to be filed. Ld. Counsel for the petitioner is directed to file an affidavit of service in both the petitions within a week's time from today. Ld. Counsel for the Corporate Debtor requests for time to file Vakalanama and reply, 10 days time is granted to file reply with an advance copy to the other side and rejoinder, if any, can be filed within 5 days thereafter with an advance copy to the other side.

List for further consideration on 25.4.2018.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

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